

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

WRIT PETITION NO. 1583 OF 2020

(Sanjay Shan karrao Dharmadhikari vrs State of Mah and ors)

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's Orders.

Court's or Judge's orders.

Smt. S.P.Deshpande, Advocate for Petitioner
Shri S.Y.Deopujari, Govt. Pleader assisted by Ms.
N.P.Mehta, Asstt. Govt. Pleader for Respondent Nos.1, 2
and 4.
Shri C.S.Samudra, Advocate for Respondent No.3
Shri Sudhir Puranik, Advocate for Respondent No. 5

CORAM: N.W.SAMBRE, J.

DATE: 20th APRIL, 2020

In response to the notice issued by this Court, heard the learned Government Pleader assisted by the learned Assistant Government Pleader Ms. Mehta for Respondent Nos. 1, 2 and 4 and also Shri Sudhir Puranik, learned counsel for Respondent No.5. Shri C.S.Samudra, learned counsel appears for respondent No.3.

At the outset, the learned Government Pleader submits that in the present situation, so as to maintain judicial discipline and to avoid passing of contradictory orders by the Benches on the very same issues i.e. arising out of COVID-19, as the Benches are ceased with similar matters on the similar issues, it will be appropriate to adjourn hearing of present petition, as a *praecipe* is moved by the learned Advocate General before the Chief Justice for transferring and clubbing

of all matters arising out of COVID-19 issue, to be heard at Principal Seat.

He submits appropriate orders are expected by 23rd April, 2020. As such, the matter be adjourned to 23rd April, 2020.

The learned Counsel for the petitioner, who is in receipt of the affidavit-in-reply, submits that time be granted to file rejoinder as the copies of affidavit are recently received.

In the backdrop of aforesaid situation, let the matter be posted on **5th May, 2020**.

Needless to observe that in view of the contents disclosed in the affidavit-in-reply, no case for grant of interim relief is made out.

In the meantime, respondent Corporation is directed to place on record the steps taken at its end in the matter of implementation of scheme formulated by the State Government in resolution dated 29th and 30th March, 2020.

In the meantime, petitioner to pay Court fee.

JUDGE